Admission under special dispensation powers

1444. SHRI AMAR SINGH: SHRI ABU ASIM AZMI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of requests received from each MP' during the current year for admission in the Kendriya Vidyalayas under the Special Dispensation Powers over and above the quota of two admissions earmarked for each MP;
 - (b) the number of such requests from each MP acceded so far; and
- (c) the names of the MPs whose requests even for one admission under this quota have not been agreed to?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI>: (a) No request from any MP was received during the current year, for admission in Kendriya Vidyalayas under the Special Dispensation Quota, over and above the quota of two admissions, for each MP.

(b) and (c) Do not arise.

Disposal of proposals of voluntary organizations

†1445. DR. CHHATTRAPAL SINGH LODHA: SHRI PYARELAL KHANDELWAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of voluntary organizations in each State/Union Territory from which proposals have been received in "NORAD" "SWADHAR", and the Department of Women and Child Development during the last five years;
- (b) the action taken thereon and the norms regarding approval, rejection and keeping pending such proposals;

[†]Original notice of the question was received in Hindi.

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- (c) the organizations whose proposals were approved, rejected and kept pending and the details of their proposals; and
- (d) the reasons for not giving any intimation to the concerned organizations in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) A Statement is enclosed (See below).

- (b) and (c) The norms are given in the scheme of Swawlamban and Swadhar. The basic criteria used for selection of NGOs/implementing agencies for operating the Swawlamban (NORAD) and Swadhar programmes of Department of Women and Child Development include the following:
 - (i) Registered under one of the relevant statutory acts;
 - (ii) In existence for a period of at least three years after registration;
 - (iii) Have audited statements of accounts for last three years;
 - (iv) Financial soundness of Implementing Agency;
 - (v) Recommendation of State Governments/State level Empowered Committees constituted for the purpose; and
 - (vi) Facilities resources, personnel, managerial skill and experience in the relevant field.

The details of the NGOs to whom funds were released/project approved State-wise and, Scheme-wise for the last five years are available in the respective Annual Reports of the Department and Department Website http://www.wcd.nic.in

(d) The concerned NGO/implementing agency is informed. In some cases, where information is not complete, the organization is requested to furnish the information/clarification and proposal is kept pending.

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Statement

Swawlamban and Swadhar Scheme

(i) Details of Project Proposals received/approved/rejected under Swablamban Scheme during the years 2002-2004

Sl. No	Name of the State osals Reed.	No. of Prop-	2000 No. of Prop- osals Appr- oved	No. of I Prop- osals Reje- cted	'Jo. of Prop- osals Reed.	2001 No. of Prop- osals Appr- oved	No. of Prop- osals Reje- cted	No. of Prop- osals Recd.	2002 No. of Prop- osals Appr- oved	No.of Prop- osals Reje- cted
1.	Andhra Pradesh	n 91	42	30	100'	46	40	190	190	Nil
2.	Assam	10	6	4	21	13	7	96	19	67
3.	Manipur	60	16	30	35	4	20	55	31	10
4.	Kerala	3	1	2	10	2	8	15	12	3
5.	Karnataka	31	28	3	22	4	10	6	1	5
6.	Nagaland	7	3	4	10	6	4	5	5	Nil
7.	West Bengal	35	32	3	27	19	3	88	70	18
8.	Maharashtra	66	13	13	111	29	59	21	9	9
9.	Orissa	57	27	20	40	16	5	17	14	3
10.	Gujarat	-	-	-	9	-	-	-	-	-
11.	Jammu & Kash	mir 12	4	8	137	75	3	22	1	
12.	Tamil Nadu	16	-	-	9	-	-	26	14	10
13.	Bihar	17	1	-	27	-	-	-	-	-
14.	Haryana	17	14	1	519	165	2	18	2	4
15.	Himachal Prade	2	-	31	10	-	-	-	-	
16.	Madhya Prades	h 73	30	5	14	2	-	181	37	3
17.	Rajasthan	12	5	-	80	21	-	-	-	
18.	Punjab	12	2	-	5	2	-	17	0	17
19.	Delhi	12	3	-	24	7	-	-	-	-
20	Uttar Pradesh	86	36	5	4	1	-	519	137	2
21.	Uttaranchal	-	-	-	13	2		17	1	16
	TOTAL	627	265	128	1248	424	161	1293	543	167

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(ii) Project proposals received during 2003 and 2004 under Swawlamban Scheme of the Department.

SI.	Name of the		2003	-	-	2004	
No	State	No. of	No. of	No. of	No. of	No. of	No. of
	proposals		proposals	proposals	proposals	proposals	proposals
		received	approved	rejected	received	approved	rejected
1.	Andhra Pradesh	6	2	4	141	4	20
2.	Assam	102	18	84	117	5	112
3.	Manipur	95	22	45	327	15	50
4.	Kerala	35	14	10	124	5	10
5.	Karnataka	25	10	15	240	8	6
6.	Nagaland	2	1	1			
7.	West Bengal	26	13	8	289	25	6
8.	Maharashtra	83	25	15	147	12	13
9.	Orissa	16	9	7	57	32	9
10.	Gujarat	16	3	13	81	2	33
	Jammu & Kashmir		15	29	17	-	-
	Tamil Nadu	62	10	11	57	4	3
	Haryana	28	17	1	46	12	2
	Himachal Pradesh	4	-	4	4	1	1
	Madhya Pradesh	10	-	1	89	14	5
	Rajasthan	46	5	14	110	0	110
	Uttar Pradesh	208	69	89	5	1	-
	Delhi	-	-	-	12	1	-
	Chhattisgarh	6	2	2			
	Meghalaya	11	1	10			
	Mizoram	44	0	44			
	Tripura	34	0	34	8	0	8
	A. & N. Islands	10	0	10	6	0	6
	Punjab	17	6	11	52	2	50
	Arunachal Pradesh		0	23	23	-	23
	Bihar	-	-	-	19	-	-
	Uttaranchal	38	17	21	63	10	53
	Chandigarh-	-	-	-	-	-	
	Jharkhand				1	1	-
	Goa				1	0	1
31.	Sikkim				4	0	4
	TOTAL	1026	259	506	2047	154	525

Swadhar Scheme

Proposals received and sanctioned during 2001-2002 to 2005-2006*

SI. Name of the State No.	2002-03 2001-02		2003-04		2004-05		2006-06*		
	Prop. Reed.	SA NC D	Prop. Reed.	Sancd.	Prop. Reed.	Sancd.		Prop. San Reed.	cd.
1. Andhra Pradesh	3		1	4		21	10	19	14
2. Assam	12			3		13	2		
3. Delhi	1		3	3	1				
4. Gujarat	6		4	3	1	2	2		1
5. Haryana	3		1	6					
6. Himachal Pradesh						3			
7. Jammu & Kashmir	2		2	1					1
8. Karnataka	6		1	16	3	7	12	6	
9. Kerala	3					1			
10. Madhya Pradesh	2			1		2		3	2
11. Maharashtra	13		1	16			5	8	1
12. Mizoram	2			-	1				
13. Manipur	7			18	1	10	9	3	2
14. Meghalaya				1		1			
15. Nagaland				2		1			
16. Orissa	10			10	1	30	20	3	2
17. Rajasthan	2		1	3	1				
18. Tamil Nadu	30		5	2			14	11	1
19. Tripura	1					1			
20. Uttar Pradesh	2		2			2	1		1
21. Uttaranchal	3		1						
22. West Bengal	8		1	4	2	1		2	4
23. Chandigarh	1								1
TOTAL:	117		21	93	11	109	72	44	30

^{*}Includes Helpline also Upto 28.7.2005

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Swadhar Scheme

(iv) Number of projects approved/deferred/rejected during 2004-05 & 2005-06*

SI. No. State	2	004-05			2005-06*	
_	Appro	ved Deferr	ed Rejected A	l Approved Deferred Rejected		
1. West Bengal	-	-	-	4	3	4
2. Madhya Pradesh	-	-	-	2	-	-
3. Andhra Pradesh	10	8	3	14	16	-
4. Orissa	20	6	17	2	2	-
5. Uttar Pradesh	1	2			2	-
6. Gujarat	2	11			-	-
7. Assam	2	9	1		1	-
8. Manipur	9	5			-	-
9. Tamil Nadu	11	1	1		-	1
10. Jammu & Kashmir	-	-	-		-	-
11. Chandigarh	-	-	-		-	-
12. Maharashtra	5	4	-		-	-
13. Mizoram	-	1	-		1	
14. Karnataka	12	5		ı		
TOTAL:	72	52	22	30	25	5

[&]quot;Upto 28.7.2005

Indian Institute of Information Technology

1446. SHRI S. M. LALJAN BASHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is **a** fact that IIIT (Indian Institute of Information Technology) is based at Allahabad;
 - (b) the details of its objectives;
- (c) whether under the enacting law HIT can open its branches all over the country;
- (d) if so, the criteria adopted by HIT to open its new branches or campuses around the country; and $\,$
- (e) the proposals pending with HIT to open new branches or campuses?